

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. +3761  
TO BE ANSWERED ON 09.08.2016**

†3761. REPORT OF NCSC

**SHRI SADASHIV LOKHANDE**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has taken any steps to consider and expedite the implementation of the reports of National Commission for Scheduled Castes (NCSC) laid on the Table of the House from time to time;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a), (b) & (c) - The National Commission for Scheduled Castes (NCSC) presents its reports to the President as per provisions of Article 338 (5) (d) of the Constitution. The Constitution vide provisions of Article 338 (5) (e) has given the NCSC the powers to make in such reports, recommendations as to the steps that should be taken by the Union or any State for the effective implementation of safeguards and other measures for the protection, welfare and socio-economic development of the Scheduled Castes.

As per provisions of Article 338 (7), where any such report or part thereof relates to any matter with any State Government is concerned, a copy of the report is forwarded to the Governor of the State who shall cause it to be laid before the Legislature of the State along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the State and the reasons for non-acceptance, if any of any of such recommendations.

Upon receipt of the reports presented to the President by NCSC, under Article 338 (6), an explanatory memorandum is prepared which explains the action taken by the Union Government on the issues pertaining to it, and the status of implementation of each of the recommendations and also reasons for the non-acceptance, if any, of any of the recommendations. As per the provisions of Article 338 (6) of the Constitution, the reports are then laid on the table of each House of Parliament alongwith the explanatory memorandum. As per the 89<sup>th</sup> Amendment of the Constitution, the NCSC was established as a separate Constitutional body with effect from 2004. All the reports presented to the President by the NCSC since its inception till date (alongwith the explanatory memorandum), have been laid on the table of the House. The last such report(s) were the 'Annual Report for the year 2014-15 of NCSC' and 'Study of cases in NCSC on exploitation of SC labour in Brick Kiln Sector'. These reports and their explanatory memoranda have been laid in the Lok Sabha on 19.7.2016 and in the Rajya Sabha on 21.7.2016.

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